

**ITR-4S SUGAM PRESUMPTIVE BUSINESS INCOME TAX RETURN**

Assessment Year

**2 0 1 6 - 1 7**

(A1) First Name		(A2) Middle Name		(A3) Last Name		(A4) Permanent Account Number			
(A5) Sex (for Individuals) <input type="checkbox"/> Male <input type="checkbox"/> Female		(A6) Date of Birth/Formation (DD/MM/YYYY)		(A7) Income Tax Ward/Circle					
(A8) Flat/Door/Building		(A9) Name of Premises/ Building/ Village		(A10) Road/Street		(A11) Area/locality			
(A12) Town/City/District		(A13) State & Country		(A14) Pin code		(A16) Email Address			
		(A15) Status Individual <input type="checkbox"/> HUF <input type="checkbox"/> Firm (other than LLP) <input type="checkbox"/>							
(A17) Mobile No.1 /Residential/Office Phone Number with STD code				(A18) Mobile No. 2					
(A19) Fill only one- Tax Refundable <input type="checkbox"/>		Tax Payable <input type="checkbox"/>		Nil Tax Balance <input type="checkbox"/>					
(A20) Fill only one-- <input type="checkbox"/> Resident		<input type="checkbox"/> Non-Resident		<input type="checkbox"/> Resident but Not Ordinarily Resident					
(A21) Fill only one: Filed- <input type="checkbox"/> On or before due date -139(1), <input type="checkbox"/> After due date -139(4), <input type="checkbox"/> Revised Return-139(5) or In response to notice <input type="checkbox"/> 139(9)-Defective <input type="checkbox"/> 142(1) <input type="checkbox"/> 148 <input type="checkbox"/> 153A/153C or <input type="checkbox"/> u/s 119(2)(b)									
(A22) Whether Person governed by Portuguese Civil Code under Section 5A <input type="checkbox"/>									
(A23) If A22 is applicable, PAN of the Spouse									
(A24) If revised/defective, then enter Receipt No and Date of filing of original return (DD/MM/YYYY)								DD/MM/YYYY	
(A25) If filed in response to notice u/s 139(9) /142(1)/148/153A/153C, enter the date of such notice		DD / MM / YYYY							
(A26) Whether you have Aadhaar Number		<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not applicable (for HUF)							
(A27) If A26 is yes, please provide									

**PART B GROSS TOTAL INCOME** Whole- Rupee(₹) only

B1	Income from Business NOTE-Enter value from E6 of Schedule BP	B1	
B2	Income From Salary /Pension NOTE- Ensure to Fill "Sch TDS1" given in Page 3	B2	
B3	Income from One house property Self Occupied <input type="checkbox"/> Let Out <input type="checkbox"/> (If loss, put the figure in negative)	B3( )	
B4	Income from Other Sources NOTE- Ensure to Fill "Sch TDS2" given in Page 3	B4( )	
B5	Gross Total Income (B1+B2+B3+B4)	B5( )	

**PART C – DEDUCTIONS AND TAXABLE TOTAL INCOME** (Refer to instructions for limits on Amount of Deductions as per "Income Tax Act")

C1	80C	C2	80CCC	C3	80CCD (1)
C4	80CCD(1B)	C5	80CCD(2)	C6	80CCG
C7	80D	C8	80DD	C9	80DDB
C10	80E	C11	80G	C12	80GG
C13	80GGC	C14	80RRB	C15	80QQB
C16	80TTA	C17	80U		
C18	Total deductions (Add items C1 to C17)				C18
C19	Taxable Total Income (B5 - C18)				C19

FOR OFFICE USE ONLY

STAMP RECEIPT NO.  
HERE

SEAL, DATE AND SIGNATURE OF RECEIVING OFFICIAL

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**PART D – TAX COMPUTATIONS AND TAX STATUS**

D1	Tax payable on total income(C19)	D1	
D2	Rebate on 87A	D2	
D3	Tax payable after Rebate (D1-D2)	D3	
D4	Surcharge if C19 exceeds Rs. 1 Crore	D4	
D5	Cess on (D3+D4)	D5	
D6	Total Tax, Surcharge and Cess ( D3+D4+D5)	D6	
D7	Relief u/s 89	D7	
D8	Balance Tax after Relief (D6-D7)	D8	
D9	Total Interest u/s 234A	D9	
D10	Total Interest u/s 234B	D10	
D11	Total Interest u/s 234C	D11	
D12	Total Tax and Interest(D8+D9+D10+D11)	D12	
D13	Total Advance Tax Paid	D13	
D14	Total Self-Assessment Tax Paid	D14	
D15	Total TDS Claimed	D15	
D16	Total TCS Collected	D16	
D17	Total Taxes Paid (D13+D14+D15+D16)	D17	
D18	Total payable (D12 - D17, If D12 > D17)	D18	
D19	Refund (D17 – D12, If D17 > D12)	D19	
D20	Exempt income only for reporting purposes (If agricultural income is more than Rs.5,000/-, use ITR 4)	D20	

BANK ACCOUNT	D21	Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)					
		Total number of savings and current bank accounts held by you at any time during the previous year (excluding dormant accounts). Provide the details below.					
		Sl.	IFS Code of the Bank	Name of the Bank	Account Number (the number should be 9 digits or more as per CBS system of the bank )	Savings/ Current	Indicate the account in which you prefer to get your refund credited, if any (tick one account <input checked="" type="checkbox"/> )
		i					
	ii						

**VERIFICATION**

I, \_\_\_\_\_ son/ daughter of \_\_\_\_\_ solemnly declare that to the best of my knowledge and belief, the information given in the return is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year **2016-17**.

Place:

Sign here →

Date :

**If the return has been prepared by a Tax Return Preparer (TRP) give further details as below:**

TRP PIN (10 Digit)	Name of TRP	Counter Signature of TRP
Amount to be paid to TRP		



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**SCHEDULE IT DETAILS OF ADVANCE TAX AND SELF ASSESSMENT TAX PAYMENTS**

	BSR Code				Date of Deposit (DD/MM/YYYY)				Challan No.				Tax paid			
	Col (1)				Col (2)				Col (3)				Col (4)			
R1																
R2																
R3																
R4																
R5																

**NOTE** ▶ Enter the totals of Advance tax and Self-Assessment tax in D13 & D14

**SCHEDULE TCS – DETAILS OF TAX COLLECTED AT SOURCE**

	Tax Collection Account Number	Name of the Collector	Total Collected	Amount in (3) claimed this Year	If A22 is applicable amount claimed in the hands of spouse
	Col (1)	Col (2)	Col (3)	Col (4)	Col (5)
U1					
U2					
U3					

**NOTE** ▶ Enter the totals of (col. 4) of Schedule-TCS in D16

**SCHEDULE TDS1 DETAILS OF TAX DEDUCTED AT SOURCE FROM SALARY [As per Form 16 issued by Employer(s)]**

	TAN	Name of the Employer	Income under Salary	Tax deducted
	Col (1)	Col (2)	Col (3)	Col (4)
S1				
S2				
S3				

**NOTE** ▶ Enter the total of column 4 of Schedule-TDS1 and column 6 of Schedule-TDS2 in D15

**SCHEDULE TDS2 DETAILS OF TAX DEDUCTED AT SOURCE FROM INCOME OTHER THAN SALARY [As per Form 16 A issued by Deductor(s)]**

	TAN	Name of the Deductor	Unique TDS Certificate Number	Deducted Year	Tax Deducted	Amount out of (5) claimed this Year	If A22 is applicable, amount claimed in the hands of spouse
	Col (1)	Col (2)	Col (3)	Col (4)	Col (5)	Col (6)	Col (7)
T1							
T2							
T3							
T4							

**NOTE** ▶ Enter the total of column 4 of Schedule-TDS1 and column 6 of Schedule-TDS2 in D15

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<b>Supplementary Schedule TDS 1(to be used only after exhausting item S1-S3 of Schedule TDS1 in main form etc.)</b>				
	<b>TAN</b>	<b>Name of the Employer</b>	<b>Income under Salary</b>	<b>Tax deducted</b>
	<b>Col (1)</b>	<b>Col (2)</b>	<b>Col (3)</b>	<b>Col (4)</b>
S4				
S5				
S6				
S7				
S8				
S9				
S10				
S11				
S12				
S13				
S14				
S15				
S16				
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S30				

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**Supplementary Schedule TDS 2(to be used only after exhausting item T1-T4 of Schedule TDS2 in main form etc)**

	TAN	Name of the Deductor	Unique TDS Certificate Number	Deducted Year	Tax Deducted	Amount out of (5) claimed this Year	If A22 is applicable, amount claimed in the hands of spouse
	Col (1)	Col (2)	Col (3)	Col (4)	Col (5)	Col (6)	Col (7)
T5							
T6							
T7							
T8							
T9							
T10							
T11							
T12							
T13							
T14							
T15							
T16							
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T26							
T27							
T28							
T29							
T30							
T31							

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**Supplementary Schedule IT (to be used only after exhausting item R1-R5 of Schedule IT in main form etc)**

	<b>BSR Code</b>	<b>Date of Deposit (DD/MM/YYYY)</b>	<b>Challan No.</b>	<b>Tax paid</b>
	<b>Col (1)</b>	<b>Col (2)</b>	<b>Col (3)</b>	<b>Col (4)</b>
R6				
R7				
R8				
R9				
R10				
R11				
R12				
R13				
R14				
R15				
R16				
R17				
R18				
R19				
R20				
R21				
R22				
R23				
R24				
R25				
R26				
R27				
R28				
R29				
R30				
R31				
R32				

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**Supplementary Schedule TCS (to be used only after exhausting item U1-U5 of Schedule TCS in main form etc)**

	Tax Collection Account Number	Name of the Collector	Total Collected	Amount out of (3) claimed this Year	If A22 is applicable amount claimed in the hands of spouse
	Col (1)	Col (2)	Col (3)	Col (4)	Col (5)
U4					
U5					
U6					
U7					
U8					
U9					
U10					
U11					
U12					
U13					
U14					
U15					
U16					
U17					
U18					
U19					
U20					
U21					
U22					
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U24					
U25					
U26					
U27					
U28					
U29					
U30					